

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

IB NO. (IB)-211(ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018.**

**NAME OF THE COMPANY:** M/s. M Y Agro Pvt. Ltd. V/s. M/s. Amira Pure Foods Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 8 & 9 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner:	Mr. Gaurav Mitra, Mr. Ruchin Midha, Mr Iggu, Ms. Shriya Raychaudhari, Mr. Karthik K.R. and Mr. Simran Jyot Singh, Advocates		
	For the Respondent:	Mr. Sanjeev Pathak and Mr. Saif Rahman Ansari, Advocates for R-1 to 8 Mr. S. L. Gupta and Mr. Sharan Kumar, Advocates for R-9 Mr. Rakesh Kumar, Ms. Chetna Bisht and Mr. Hetish Raj Singh, Advocates for R-11		

**Order**

Since part arguments had been heard by the earlier Bench, it would be necessary and expedient to re-hear the arguments in this case by the present Bench.

Re-notify this case on 13<sup>th</sup> February, 2018.



**(Deepa Krishan)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**